

**GOVERNMENT OF INDIA  
OVERSEAS INDIAN AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4065  
ANSWERED ON:17.12.2014  
WITHDRAWAL OF LICENCE OF RECRUITING COMPANIES  
Premachandran Shri N.K.

**Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:**

- (a) whether the Government has initiated steps to control and regulate companies supplying manpower abroad and if so, the details thereof;
- (b) the details of the companies already given licence/permit to recruit nurses and paramedical staff from India to various foreign countries;
- (c) whether the Government has cancelled or with drawn the licence/permit given to any company which recruit nurses and paramedical staff to Kuwait and if so, the details thereof;
- (d) whether such decisions to withdraw/cancel licence of recruiting agencies have adversely affected Indians who were working abroad and if so, the details thereof; and
- (e) the details of support provided by the Government to the Indian embassy to protect the jobs of these Indians?

**Answer**

MINISTER OF STATE OVERSEAS INDIAN AFFAIRS GENERAL (RETD.) SHRI V.K. SINGH

(a) The Emigration Act, 1983 and the Rules framed thereunder provide for the control and regulation of recruiting agents. The Act stipulates mandatory registration of all Recruiting Agents with the Protector General of Emigrants, Ministry of Overseas Indian Affairs before they can conduct the business under Section 10 of the Act. The Act/Rules also specifies procedure for emigration clearances along with the prescribed employment documents. If any registered recruiting agent violates any provision of the Act, actions against such agents are taken as per the

Emigration Act, 1983 and the Rules framed there under and relevant law of the land. If a Complaint is received against unregistered agent, the same is referred to the concerned State Government for investigation and appropriate action under section 10 and 24 of the Emigration Act 1983 and other relevant laws of the land.

(b) There is no licence/permit issued to the recruiting agents by the Ministry specifically for the recruitment of nurses and paramedical staff.

(c) Yes, Sir. One licence, issued to M/s Pan Asian Tours & Travels, Chaganacherry, Kerala, based on a complaint from Embassy of India, Kuwait in February, 2014, has been cancelled.

(d) and (e): No, Madam Does not arise.